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O.A.614/2011

ORDER DATED 29th OF SEPTEMBER, 2011

Lakhari@Lakharai.....Applicant

Vrs.

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.

&

HON'BLE MR. A.K. PATNAIK, MEMBER JUDL.

Heard Sri N. R Routray, Ld. Counsel appearing for the applicant, Sri S.K. Ojha, Ld. Standing Counsel for the Rlys./Respondents and Sri L. Jena, Ld. Counsel for the Respondents No.3 & 4 and perused the materials placed on record.

2. This Original Application has been filed by the applicant with prayer for a direction to the Respondents to disburse all his superannuation/retirement benefits.

3. The contention of the applicant is that in Annexure-A/9 dated 13.08.11 to this O.A., the Railway Authorities have addressed a letter to the applicant advising him to submit to the Postal Authority a copy of the affidavit dated 05.02.2011 which was submitted by him to the Railway Authorities. According to the Railway Authorities if the same is done by the applicant, there would be no necessity for the correction of the PPO. Accordingly, Ld. Counsel for the applicant agrees to send a copy of the affidavit to the Postal Authority i.e, Respondent No.3 and at the same time the Respondent No.2 should send a copy of the letter at Annexure-A/9 to the Respondent No.3.

4. Having considered the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, this O.A. is disposed of with direction to Respondent No2 to send copy of Annexure-A/9 within 15 days to Respondent No.3. On receipt of the same, Respondent No.3 shall make necessary arrangements for payment of superannuation/retirement financial benefits to the applicant within a period of 45 days.

5. Send copy of this order along with copy of the O.A. to Respondents No.2 & 3 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.


MEMBER JUDL.


MEMBER ADMN.

K.B.